

(d) The information is being collected and will be laid on the Table of the House.

SOUTHERN REGIONAL DEVELOPMENT COMMITTEE

*906. **Shri Madhao Reddi:** Will the Minister of Education be pleased to state whether the visiting committees of the Southern Regional Development Committee of the All-India Council for Technical Education, have completed their work of inspecting the technical institutions and have submitted their report to the Council?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): Yes. The Visiting Committees have completed the work and have submitted their reports to the Southern Regional Committee.

CHANGING NAMES OF PLACES

*911. **Shri Bughhikotaiah:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Centre have instructed the State Governments that they should not change the old names of villages and towns frequently; and

(b) if so, the reasons therefor?

The Deputy Minister of Home Affairs (Sri Datar): (a) Yes.

(b) To have a uniform procedure for changes of names and their spelling and to ensure that the names of villages and towns, etc. to which people have got used or which have a historical significance should not be changed unless there are compelling reasons to justify the change.

MINERAL CONCESSION RULES

*912. **Shri Amjad Ali:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the broad lines on which the Government of India are contemplating modifications in the mineral concession rules for the economic and

scientific utilisation of mineral resources of the country; and

(b) whether Government propose to compel every mine concession holder to employ technical experts whose instructions would be binding on the operators?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) The Mineral Concession Rules are not concerned with the economic and scientific utilisation of the mineral resources of the country. This is the purpose of the rules under Section 6 of the Mines and Minerals (Regulation & Development) Act which are under consideration and will be promulgated shortly. It would be premature at this stage to make any disclosure of their contents since final decisions on a number of important issues involved have yet to be taken.

(b) A suggestion to this effect has been made to Government and is under consideration.

OCCUPANCY TENANTS IN P. E. P. S. U.

*924. **Shri Gopala Rao:** Will the Minister of States be pleased to state:

(a) whether it is a fact that the revenue staff of Pepsu are trying to realise compensation from occupancy tenants in full without fixing instalments; and

(b) whether instructions have been issued by Government to the revenue staff in the matter of implementation of agrarian legislation regarding occupancy tenants?

The Minister of Home Affairs and States (Dr. Katju): (a) No.

(b) Yes.

WIRELESS LINK WITH HINDNAGAR

*931. **Shri Bhagwat Jha:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a wireless link between Hindnagar, Korea and India has been established;

(b) what would be approximate strength in words that could be transmitted in a day;